NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

<u>Company Appeal (AT) (CH))Insolvency) No. 05 of 2021</u> (<u>Under section 7 of the Insolvency and Bankruptcy Code 2016</u>) (<u>Arising out of Order dated 6.1.2021 in IBA/1178/2019</u> passed by the Hon'ble National Company Law Tribunal, Bench-I, Chennai

IN THE MATTER OF:

State Bank of India

Stressed Asset Management Branch – II,

TSRTC Building, First Floor

Kachiguda, Hyderabad, Telangana

Through its Assistant General Manager / Authorised Signatory

... Appellant

V

M/s Hackbridge Hewittic and Easun Limited

Represented through its Director

6/1A1 & 6/1B1, Sy. No. 6, Behind Escorts Limited

Ernavur Village, Tiruvottiyur,

Chennai - 600 019, Tamil Nadu

... Respondent

Present :

For Appellant	:	Mr.A.Chatterjee, Advocate
		Mr.Rachit Ranjan, Advocate
		Mr.Rajiv Roy, Advocate

For Respondent:	K. Koteswara Rao Advocate	Respondent
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<u>ORDER</u>

(VIRTUAL MODE)

The Learned Counsel for the Appellant is directed to serve the Appeal paper book(s) to the Learned Counsel for the Respondent within three days from today.

Company Appeal (AT) (CH) (Insolvency) No. 05 of 2021

The Learned Counsel for the Respondent is required to file Reply/Response/Counter of the Respondent on or before 9.6.2021, before the office of the Registry (through e-filing and in the form of Hard Copy) after serving copy of the same to the Learned Counsel for the Appellant well in advance.

Soon after receipt of the copy of the Reply/Response/Counter of the Respondent the Appellant shall file 'Rejoinder' if any within 3 days therefore after serving the copy to the other side.

The 'Office of the Registry' is directed to List the matter on 14.6.2021.

[Justice Venugopal M] Member (Judicial)

[V.P.Singh] Member (Technical)

27.4.2021 DB